

CENTRAL ADMINISTRATIVE TRIBUNAL
DELHI.

Application No. OA 82 of 1986.

Dr.G.R.Dewan through In person.

Versus

1. Additional Secretary, Ministry of Finance, Banking Division, Jeevan Deep, 10, Parliament Street, <u>New Delhi.</u>	None appeared.
2. Secretary, Department of Personnel and Training, North Block, New Delhi.	

CORAM:

Shri Justice K.Madhava Reddy, Chairman.

Shri Kaushal Kumar, Member.

1. Whether Reporters of local papers may be allowed to see the judgment? No
2. To be referred to the Reporter or not? No
3. Whether to be circulated to all Benches? No
4. Whether fair copy to be typed for perusal? No

(K. Madhava Reddy)
Chairman 14.2.86.

(Kaushal Kumar)
Member 14.2.86.

CENTRAL ADMINISTRATIVE TRIBUNAL
DELHI.

REGN. NO.OA 82/86.

Dr. G.R. Dewan

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Petitioner

Versus

1. Additional Secretary,
Ministry of Finance,
Banking Division, Jeevan Deep,
10, Parliament Street,
NEW DELHI. }
2. Secretary,
Department of Personnel
and Training, North Block,
NEW DELHI. }
} Respondents.

CORAM:

Shri Justice K.Madhava Reddy, Chairman.

Shri Kaushal Kumar, Member.

For petitioner ... In person.
For respondents ... None.

(Judgment of the bench delivered by
Shri Justice K.Madhava Reddy, Chairman).

This is a stale matter in which it would be wholly inappropriate for the Tribunal to entertain any petition at this belated stage. The petitioner who entered service in December, 1950 seeks correction of the date of birth in the service record. The date of birth entered in the service record is 2.2.1928. He claims that his date of birth is 2.2.1931 and bases his claim on the matriculation certificate. This was rejected as early as in 1958. He made successive representations thereafter and the last such representation was rejected on 1st October, 1974. He invokes jurisdiction of this Tribunal on the strength of O.M.No.A 20011/22/Admin./69 dated 5.2.1986 issued by the Govt. of India, Ministry of Finance, Department of Economic Affairs (Banking Division), New Delhi. Keeping in view the fact that his earlier representations were rejected, under the office memorandum of 5th February, 1986, the merits of his claim were examined and found ~~to be~~ to be wholly untenable.

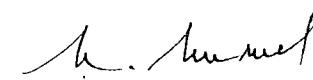
Final

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Though he claimed that he made earlier representation and that representation was rejected in 1958, no such record is available. On the contrary, as stated in the O.M. of 5.2.1986, he signed his service book on a number of occasions till 25.5.1974, wherein his date of birth was shown as 2.2.1928 but did not demur. Even when he appeared for medical examination on 31.10.1952, he declared his age to be 25 years which broadly corresponds to his date of birth as entered in the service record. The order also clearly states that even in 1946 he had made a statement that his date of birth was ⁱⁿ 1928. That statement was made barely 10 months after he secured the Matriculation certificate. In our opinion, the respondents have rightly drawn an inference that his claim for correction of his date of birth is the result of an afterthought.

2. We do not see any merit in the petition and the same is accordingly dismissed.


(K. Madhava Reddy)
Chairman 14.2.1986.


(Kaushal Kumar)
Member 14.2.1986.